

[English]

**Tours of Deputy Railway Minister**

6630. SHRI RAM BAHADUR SINGH:  
Will the Minister of RAILWAYS be pleased to state:

(a) whether the Deputy Minister for Railways has been visiting the several Railway-zones' headquarters;

(b) if so, the number of trips he has made to visit the headquarters during 1988;

(c) whether he has been visiting several important stations on Northern Railways;

(d) if so the number of visits he made to Gorakhpur during the year 1989; and

(e) the amount spent on Ministers' visits to Gorakhpur in 1988.

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) 26

(c) Yes, Sir

(d) Nine-during 1989

(e) The Deputy Minister for Railways has not claimed any TA & DA for the tours undertaken by him.

[Translation]

**International Trade by Food Processing Industries**

6631. SHRI BALWANT SINGH  
RAMOOWALIA.  
SHRI DINESH GOSWAMI:

Will the Minister of COMMERCE be pleased to state the value of international trade done by the food processing industries in 1988-89 and estimated value thereof in 1989-90?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) The exports of processed food products during April-December, 1988 are provisionally placed at Rs. 184.72 crores. Exports of these items

during 1988-89 have been projected by the Agricultural & Processed Food Products Export Development Authority at Rs. 272 crores. It is not possible to estimate exports for the year 1989-90 as the same would depend upon various factors such as international trading environment.

[English]

**Loan for Purchase of Fishing Vessels From S.C.I.C.I.**

6632. SHRI T. BALA GOUD:  
SHRI D.P. JADEJA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Shipping Credit and Investment Company of India Limited, is the disbursing agency of funds for purchase of fishing vessels;

(b) if so, whether his Ministry sets the terms of interest and period of loan for purchase of fishing vessels;

(c) whether any direction have been given by his Ministry to SCICI in this regard;

(d) if so, the details thereof,

(e) steps taken to ensure that the directions and policies of Government are faithfully implemented by SCICI; and

(f) whether any directors from the Ministry are on SCICI Board?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) For disbursement of payments to shipyards at the end of each stage of construction in respect of trawlers financed by erstwhile Shipping Development Fund Committee (SDFC), Government had notified the Shipping Credit and Investment Company of India (SCICI) as the 'designated authority' under Section 16 of the Shipping Development Fund Committee (Abolition) Act., 1986 and have placed requisite funds at its disposal for meeting such stage payments. Apart from the above, SCICI, as a part of its normal commercial activity, has also undertaken financing acquisition of deep sea fishing

trawlers.

(b) to (d). The terms and conditions for acquisition of fishing trawlers financed by erstwhile SDFC, including the rate of interest and repayment schedule, etc., have been laid down in an agreements and tripartite agreements, entered into between erstwhile, SDFC, ship-builders and the loanee fishing companies. Stage payments to shipyards are being released by through SCICI in accordance with these agreements, and the fishing companies are required to repay their loan instalments and interest instalments in accordance with such agreements. The terms and conditions of the loans granted by erstwhile SDFC conform to the guidelines as applicable at the time of signing of the agreements between the parties concerned.

(e) and (f). There is regular interaction between SCICI and Government. The Board of SCICI also has representatives from the Ministries of Finance, Surface Transport and Food Industries.

12.00 hrs.

[English]

PROF. MADHU DANDAVATE. (Rajapur): Mr. Speaker, Sir, with your permission I want to point out to you that yesterday you made very significant remarks that as far as the situation in Karnataka and Central intervention is concerned the Constitution will take care and the Constitutional machinery will have to be followed. It has been brought to our notice that those persons who were supposed to have given letters withdrawing their support, thirteen out of nineteen of them have said that they are withdrawing the letters of withdrawal of support to Bommai Government. Without giving an opportunity to Shri Bommai, Chief Minister to demonstrate his majority on the Floor of the House this Government is sending a report. I have given a Motion under Rule 184 demanding the removal of the Governor of Karnataka. I should be allowed to move that.

(interruptions)

MR. SPEAKER: Why don't you let me answer? Professor, it is a hypothetical ques-

tion still. It might be or might not be. I do not know what is happening. It is only when I have something in my hand that I can do it.

PROF. MADHU DANDAVATE: Once they clamp the President's rule what is the remedy that I have got? (Interruptions)

MR. SPEAKER: When it comes we will see. Before that I cannot do anything.

[Translation]

MR. SPEAKER: Why are you making noise?

(interruptions)

[English]

MR. SPEAKER: Show me what I can do? I cannot take up a hypothetical question.

PROF. MADHU DANDAVATE: Allow my motion under Rule 184.

MR. SPEAKER: For what?

PROF. MADHU DANDAVATE: For removal of the Governor.

MR. SPEAKER: Until and unless something takes place I cannot take up a hypothetical question.

SHRI BASUDEB ACHARIA (Bankura): What is the remedy once they impose President's rule?

MR. SPEAKER: I do not know. It is for the House. It has to be placed on the Floor of the House.

(Interruptions)

MR. SPEAKER: I am helpless.

SHRI THAMPAN THOMAS (Mavelikara): We have the right to discuss it here. (Interruptions)

MR. SPEAKER: There is no pre-emptive strike here. If something takes place I can consider. I cannot take up hypothetical questions here.